

1	2	3	4	5	6
5	Orissa	N.A.	Nil	17,000	Nil
6	Punjab	Nil	Nil	Nil	Nil
7	Rajasthan	87	Nil	19,000	Nil
8	Uttar Pradesh	40	Nil	4,800	Nil
9	West Bengal	N.A.	Nil	41,947	Nil
10	Mizoram	Nil	Nil	Nil	Nil

“77 Sweetened carbonated water without flavours”

4048. SHRI R. L. P. VERMA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) is “77 sweetened carbonated water without flavours”; and

(b) if there are what are the flavours?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a). No, Sir.

(b). The flavour blend contained in ‘77’ is a formulation developed by CFTRI which is their trade secret.

Loss due to short-landed Fertiliser

4049. SHRI SUBHASH CHANDRA BOSE ALLURI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the quantity and value of Fertilizers short-landed during the last three years; and

(b) whether any action has been taken to recoup these losses; if so, with what results?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) The quantity and value of fertilizers short-landed during each of the last three years is as follows:—

Year	Quantity short-landed	Value
	Mt.	Rs. in lakhs
1975-76	29,421.803	568.00
1976-77	8,712.762	86.1
1977-78	13,328.594	98.1

(b) Action has been taken to recover such losses in accordance with International Maritime Practices and Laws. In addition, stricter controls at the loading and unloading ends have been imposed to minimise such losses.

Short-landings are inherent in shipment of fertilizers especially when imported in bulk. A statement showing the results of action taken in these cases is enclosed.

Statement

Statement showing fertilizer shorthanded, its value and action taken thereon for the last three years (i.e. 1975-76 to 1977-78)

(Figures are in lakhs)

Action Taken	1975-76		1976-77		1977-78	
	No. of cases involved	Amount involved	No. of cases involved	Amount involved	No. of cases involved	Amount involved
1. Dropped	72	264.9	25	24.6	4	1.95
2. Referred to Arbitration (India and Abroad)	29	103.4	21	22.1	17	19.19
3. Suits filed in India	66	133.5	13	18.0	4	10.25
4. Settled	19	17.7	15	8.4	1	0.21
5. Under examination	11	47.6	7	13.0	66	66.57
	197	568.0	81	86.1	92	98.17

Demand from Gujarat for revision of criteria for small irrigation scheme

4050. SHRI DHARMASINBHAI PATIL: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that the Gujarat Government had sent a demand to the Central Government for revision of the criterion in respect of small irrigation schemes; if so, when and the nature of the demand;

(b) whether this demand of the Gujarat Government has been accepted; if so, when and how the details thereof; and

(c) the criterion followed previously for sanctioning small irrigation scheme and the criterion followed now?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) No, Sir. No demand was received from Gujarat Government for the revision of criterion in respect of minor irrigation schemes.

(b) Does not arise in view of (a) above.

(c) Minor irrigation hitherto included schemes costing individually less than Rs. 25 lakhs in plans and Rs. 30 lakhs in hilly areas. This financial criterion has been changed. The Planning Commission intimated to the State Governments in January, 1978 that irrigation projects having a culturable command area upto 2000 ha. may be classified as minor irrigation schemes. The revised classification is applicable with effect from the annual Plan of 1978-79.

Proposals for irrigation projects from Orissa

4051. SHRI GIRIDHAR GOMANGO: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether his Ministry asked the Government of Orissa to survey, investigate and prepare the project report of the major and medium irrigation projects in tribal sub-plan areas of that State;

(b) names of the medium irrigation projects received by his Ministry and how many of them cleared for execution in current financial year; and

(c) allocation made by the State and Centre for these projects according to the sub-plan policy?